

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



O.A. No. 61/124/2021
This the 28th day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Farzana Bashir (Age 44 years) d/o Bashir Ahmad Khan r/o Mandibal Nowshehra (Srinagar).

.....Applicant

(Advocate: Mr.M.I. Dar)

Versus.

1. Union Territory of Jammu & Kashmir through Financial Commissioner, Health & Medical Education Department, J&K Civil Secretariat, Jammu/Srinagar-180001.

(Contesting Respondents)

2. Principal/Dean, Government Medical College, Srinagar-190001.
3. Director, SKIMS & ex-Officio Secretary to the Government-190011.

(Proforma Respondents)

(Advocate: Mr.Rajesh Thappa, DAG)

O R D E R

[O R A L]

Delivered by Hon'ble Mr.Rakesh Sagar Jain, Member (J)

During the course of arguments, learned counsel for the applicant submitted that the applicant will be satisfied if a direction is



given to respondents to consider the case of the applicant for seniority-cum-experience for all practical purposes treating this OA as representation of the applicant by passing a reasoned and speaking order within a stipulated period of time. It is further stated that other similarly situated persons have been accorded the same benefits as being sought by the applicant.

2. Looking to the limited prayer made by learned counsel for the applicant, O.A is disposed of at the admission stage itself with a direction to respondents to consider the claim of the applicant for seniority-cum-experience for all practical purposes treating the OA as representation of the applicant as other similarly situated persons have been accorded the same benefits as being sought by the applicant by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of one month from the date of receipt of a certified copy of this order. The respondents would also go into the question of giving equal treatment with the colleagues, if the facts of the applicant are similar to the facts of the other official, who are similarly situated to the applicant within the aforesaid period.

3. It is made clear that we have not expressed any opinion on the merits of the case.

4. No order as to cost.



(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Ak/-